

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB(SH) No. 43 of 2013

8.05.13

Heard Mr. K. Paul, the learned counsel for the petitioner as well as Mr. R. Gurung, the learned Addl. PP who submits that the IO is present, CD has come and prayed that the matter may be fixed tomorrow as he needs sometime to study the CD.

Prayer is allowed.

The IO is further directed to appear in case the learned Addl. PP needs his assistance.

In the meantime, interim bail passed earlier shall continue.

List this matter on 9.05.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. MC (SH) No. 26 of 2013 in
CrI. Revn.P.(SH) No. 30 of 2013

8.05.13

Heard Mr. NM Mansuri, the learned counsel for the applicant who submits that in this instant case, conviction has been awarded on the basis of plead guilty without any assistance of the lawyer. Hence, accompanying revision petition before this Court. However, due to ignorance of the petitioner, he could not file the revision petition in time, so the matter may be considered and delay may be condoned.

On the other hand, Mr. K Khan the learned senior Addl. PP is present in the Court submits that, he has no objection if the delay is condoned.

Considering the submissions advanced by the learned counsel for the parties and since the accompanying revision petition has some ground on the face of the record. Therefore, the delay is hereby condoned and this instant Misc. application stands disposed of.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Revn.P.(SH) No. 30 of 2013

8.05.13

Heard Mr. NM Mansuri, the learned counsel for the petitioner as well as Mr. K Khan the learned senior Addl. PP.

Delay condoned in Misc. Case No. 26 of 2013, this instant revision petition is hereby admitted.

Call for case record bearing GR Case No. 95 of 2001.

Registry is directed to communicate a copy of this order to the concerned Court immediately.

List this matter on 22.05.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Revn.(SH) No. 23 of 2012

8.05.13

Heard Ms. K. Chisa, the learned counsel for the petitioner.

Lower Court case record has arrived.

None appears on behalf of the respondent No. 1.

From office note, it appears that notice has already been served upon the respondent No. 1. Sine respondent No. 1 has failed to appear before this Court nor engaged any counsel to appear on his/her behalf, I am of the opinion that he/she is not interested to contest the case.

List this matter for hearing on 15.05.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CR(P)(SH) No. 1 of 2013

8.05.13

Heard Mr. GS Massar, the learned senior counsel assisted by Mr. JM Thangkhiew, the learned counsel for the petitioner.

Also heard Mrs. B Sharma Goyal, the learned counsel for the petitioner who raised objection as per the United Khasi-Jaintia Autonomous District (Administration of Justice) Rules, 1953 adopted by Jaintia Hills District Council. The learned counsel further contended that in the similar nature of case, judgment has already been passed by one of the Court in this High Court, so before proceeding further this objection needs to be decided.

Call for the record of CR(P)(SH) No. 7 of 2013 disposed on 6.05.13 by Court No. 2.

The learned counsel for the respondent also brought to my notice that in spite of the order dated 3.05.13 passed by this Court not to disturb the possession of each other till the next date but the petitioner has brought police by misinterpreting the order of the Court, as a result confusion arises which compelled the respondent to file an FIR.

After hearing the submissions advance by the learned counsel for both the parties, I am of the opinion that when the Court has given a specific direction not to disturb each other, then it is the duty of the learned counsel of the Bar to explain the situation to their respective clients. Parties are directed not to indulge in any kind of activities which is detrimental to law & order and order dated 3.05.13.

List this matter on 17.05.13.

JUDGE

V. Lyndem.

